

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-67(PB)/2019

IN THE MATTER OF:

Mohit Kumar Arora

.... Applicant/petitioner

Vs.

M/s. MVL Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Nakul Mohta, Ms. Misha Rohatagi, Advs. for
Financial Creditor.

For the Respondent(s):-

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ORDER

In the earlier order against the corporate debtor passed in (IB)-890(PB)/2018, we have noticed that Hon'ble Delhi High Court had already appointed Official Liquidator as Provisional Liquidator on 05.07.2018 and the application for recalling that order before the Delhi High Court is pending.

Learned counsel for the petitioner seeks and is granted time to study the provision and that order and then make submission.

List the matter on 31.01.2019.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)